

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CA(CAA) 77(PB)/2017

IN THE MATTER OF:

Hero future Energies Pvt. Ltd.
And
Clean Solar Power (Hinyur) Pvt. Ltd.

.... Applicant

.... Respondent

Order under Section 230-232 of the Companies Act, 2016

Order delivered on 29.06.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant : Shri Rajiv Kumar, Advocate

ORDER

Learned Counsel for the petitioner requests for some time to place on record the consent letter duly supported by affidavit in terms of Section 230(9) of the Companies Act, 2013.

List again on 20th July, 2017.

Sol- _____
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sol- shan _____
(DEEPA KRISHAN)
MEMBER(TECHNICAL)